



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 37. CUTTACK, FRIDAY, SEPTEMBER 11, 1942.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 3rd September 1942.

No. 2484-L.S.-G.—The following draft of a notification which, in exercise of the powers conferred by clause (c) of sub-section (i) of section 4 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), the Governor proposes to issue is hereby published for the information of persons specified in sub-section (2) of the said section and notice is hereby given that the draft will be taken into consideration on or after the 23rd day of October 1942. Any objection in writing which may be received in respect of the said draft will be considered by the Provincial Government.

DRAFT NOTIFICATION.

In exercise of the powers conferred by clause (c) of sub-section (i) of section 4 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), the Governor of Orissa is pleased to declare that the local areas defined below shall be included within

the Berhampur Municipality. The local areas:—

- (1) Village Haridakhandi (portion).
- (2) Village Langapalli (portion).
- (3) Village Gusanihowgam (portion).
- (4) Village Pata (old).

The boundary of the portions to be included within the Berhampur Municipality is indicated as follows:—

BOUNDARIES.

North.—From the tri-junction stone between Ambogodo, Haridakhandi and Sankarapur the boundary line runs south-eastwards along the boundary between Haridakhandi and Sankarapur up to the junction between S. Nos. 52 of Haridakhandi, 277 and 275 of Sankarapur; thence northwards along the western boundary of S. No. 275 and along the south-western boundary of S. No. 274 and western boundary of S. Nos. 192-A, 273, northern boundary of S. No. 192-B and western and northern boundary of S. No. 177-A, thence southwards along the eastern boundary of S. No. 177-A, northern and eastern boundary of S. No. 106 and eastern boundary of S. No. 104 up to the tri-junction between S. Nos. 104, 252 and group 99-103; thence eastwards along the northern

boundary of S. Nos. 252, 251, 250, 249, 248 and 247 (P. W. D. Channel) 6-B of Sankarapur until it meets the north-western corner of S. No. 70-A of Bhapur; thence eastwards along the northern boundary of S. Nos. 70-A, 72, group 77-78, group 79-81, group 82-100 and 101, group 98-99, group 127-128, group 158-159A, 162 and 163, 215-A, 219, group 225, 229, group 260-263, 265, 266-267A, 284 and 285, a portion of 286 (Aska Road), 289, 290, portion of 293; thence along the north-west boundary of S. Nos. 294, 316 and 317-A where it meets the Luchhapada boundary; thence eastwards along the northern boundary of S. No. 400 up to the theodolite station where Luchhapada boundary ends; thence southwards along the eastern boundary of S. Nos. 400 and 356-B up to the point where it meets S. No. 415 (Aska Road), thence eastwards along northern boundary of S. Nos. 415 and 366 of Bhapur (Aska Road) where it meets the boundary of Goilandi; thence eastwards along the northern boundary of a portion of S. Nos. 377-381 of Goilandi; thence northwards along the western boundary of S. No. 376, group 372-378 up to the theodolite station; thence westwards along the south-western boundary of group 373-375 and western and northern boundary of S. No. 353 (Hetta tank) up to the Khandam station where it meets S. No. 474; thence eastwards along the northern boundary of S. No. 474 and northern and eastern boundary of group 475 and 476; thence along the northern boundary of S. No. 492-A and southwards along the eastern boundary of S. No. 492-A and group 477-478 up to the stone where group 542-546 and S. No. 500 meet; thence eastwards along the northern and eastern boundary of S. No. 500 (Sunna Bondho) and eastern boundary of group 507-510 up to the Khandam stone where it meets S. No. 139-B, thence eastwards along the northern boundary of S. No. 139-B and northern and eastern boundary of S. No. 138 up to the point where it meets the Aska Road (S. No. 131-A), thence eastwards along the northern boundary of S. No. 131-B and a portion of S. No. 92 where the eastern boundary of S. No. 130 meets.

East.—From the north-east corner of S. No. 131-B of Goilandi the line runs southwards up to where it meets the Khandam stone; thence eastwards along the northern boundary of S. No. 91 up to the point where S. Nos. 91, 92 and group 84-86 and 89 meet; and thence southwards along the eastern boundary of S. No. 91 up to the Khandam station; thence southwards along the eastern boundary of S. No. 38-A of Panakalapalli up to the junction of 38-A, group 28, 36 and 37 and 150 and 149 of Panakalapalli meet; thence westwards along the southern boundary of 38-A up to the point where S. Nos. 38-A and 149 of Panakalapalli and north-east corner of S. No. 581 of Goilandi meet; thence southwards along the eastern boundary of S. No. 581 of Goilandi and 579-B of Goilandi up to the tri-junction stone of Panakalapalli, Goilandi and Lanjipalli villages; thence southwards along the boundary between Panakalapalli and Lanjipalli up to the tri-junction stone between Lanjipalli, Panakalapalli and Ankoli; and thence southwards along the boundary between Lanjipalli and Ankoli up to the tri-junction between Lanjipalli, Ankoli and Brahmanapalli Agraharam.

South.—From the tri-junction stone between Lanjipalli, Ankoli and Brahmanapalli Agraharam the line runs westwards across block No. 1 of Lanjipalli south of the village

(houses) up to where the south-eastern corner of S. No. 849 and north-eastern corner of S. No. 852 of Gusaninowgam meet; thence southwards along a portion of the eastern boundary of S. No. 852 and eastern boundary of S. No. 859 where it meets S. No. 860; thence westwards along the northern boundary of S. No. 860; and southern and eastern boundary of group 858, 861 and 862 to a point where S. No. 864 and group 853 and 868 and group 858, 861 and 862 meet; thence southwards along the eastern boundary of S. No. 864 and southern boundary of S. Nos. 864 and 839 up to the junction of S. Nos. 839 and 832; thence westwards along the imaginary line crossing S. No. 621 (cart track) to the junction of S. Nos. 625 and 624; thence westwards along the southern boundary of S. No. 624 up to the junction of S. No. 638 and group 639-641; thence southwards along the northern boundary of S. Nos. 638, 642, 643-A, 647-B and western boundary of S. Nos. 648 and 647-A up to the south-eastern corner of S. No. 1017 (Railway track); thence westwards along the boundary between S. Nos. 1017 and 1018 and between 613 and 1018 up to the tri-junction between S. Nos. 650, 613 and 1018; thence along the southern and western boundary of S. No. 613 up to the tri-junction between S. Nos. 603, 613 and group 593-602; thence along the southern boundary of S. No. 603 and group 575-580 up to the tri-junction between 238 (Trunk Road), group 575-580 and group 581-591; thence westwards along an imaginary line across No. 238 (Trunk Road) up to the tri-junction between group 176-184, group 169-174 and S. No. 238 (Trunk Road); thence along the southern boundary of group 176-184 and along the eastern, southern and western boundary of S. No. 175 and a portion of the western boundary of S. No. 219 up to the tri-junction between S. Nos. 156, 285 and 219; thence westwards along the southern boundary of S. Nos. 285, 286, group 148-150 and 147 up to the tri-junction between S. Nos. 146, 147 and 88; thence northwards along the western and northern boundary of S. No. 147 and northern boundary of group 148-150 and a portion of S. No. 286 up to the tri-junction between group 60-64, group 287-290, 292-296 and S. No. 286; thence northwards along the western boundary of group 287-290, 292-296 and 291 up to the tri-junction between S. Nos. 291, 303 and group 55-59; thence westwards along the southern boundary of S. No. 303 up to the boundary stone between 303 of Gusaninowgam, S. Nos. 283 and 225 of Pata Berhampur; thence along the southern boundary of S. No. 225 of Pata Berhampur up to the tri-junction between S. Nos. 283, 280 and 225 of Pata Berhampur; thence along an imaginary line across S. No. 280 up to the tri-junction between 234, 232 and 280; thence northwards along the western boundary of S. No. 280 and westwards along the southern boundary of S. No. 226 up to the junction between S. No. 226, group 246-248, 229 and 20; thence southwards along the western boundary of S. No. 20 up to the boundary stone between S. No. 20, group 246-248 and Lati village; thence westwards along the boundary between Lati village and Pata Berhampur up to the tri-junction between Pata Berhampur, Lati and Haridakhandi; thence northwards along the boundary between Lati, Haridakhandi and Pata Berhampur up to the tri-junction between Berhampur, Pata Berhampur and Haridakhandi; thence northwards along the boundary between Berhampur and Haridakhandi up to the tri-junction between S. Nos. 117,

118 of Haridakhandi and 1 of Berhampur; thence westwards along the southern boundary of S. Nos. 117, 116 and 115 of Haridakhandi up to the tri-junction between S. Nos. 111, 114 and 115; thence northwards along the western boundary of S. No. 115 up to the tri-junction between S. Nos. 114, 115 and 56; thence westwards along the southern boundary of S. Nos. 56, 59, 31, 30 and 38 up to the Khandam station between S. Nos. 48, 38, 25 and 24.

West.—From the Khandam stone between S. Nos. 48, 38, 25 and 24 the line runs northwards along the western boundary of S. No. 48, western and northern boundary of S. No. 39 and western boundary of S. Nos. 40 and 46 up to the tri-junction stone between Ambogodo, Sankarapur and Haridakhandi.

By order of the Governor,
S. DAS,
Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATION.

The 31st August 1942.

No. 1918—La-76/42-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 2.19, be the same a little more or less, be needed for a public purpose, to wit, for the weekly market at Ballipadro and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ghumsur and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of the owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam.	Ghumsur.	Ballipadro.	134-1 Government dry.	1. Kottakota Venkata-ratnam Patro. 2. Kottakota Krishnamurty Patro. 3. Kottakota Lakshinarayana Patro.	$\frac{134}{3}$	$\frac{134}{2}$	$\frac{167}{1}$	168	Acres. 0.15
			134-2 Government dry.	1. Gudlu Khodala Patro 2. Gudlu Kanakamma.	$\frac{184}{3}$	$\frac{135}{1}$	$\frac{167}{26}$	$\frac{134}{1}$	0.32
			135-1 Inam dry unenfranchised barber inam.	1. Arjun Dakuva 2. Markanda Dakuva. 3. Puro Dakuva.	$\frac{134}{3}$	$\frac{185}{2}$	$\frac{167}{1}$	$\frac{184}{2}$	0.32
			167-26 Government dry.	1. Gudla Khodala Patro 2. Gudla Kanakamma.	$\frac{134}{2}$	$\frac{167}{1}$	$\frac{167}{1}$	$\frac{167}{1}$	0.03
			167-2 Government dry.	1. Manikya Sahuani 2. Bhima Podhano.	$\frac{167}{1}$	$\frac{167}{3-A}$	$\frac{167}{4}$	168	0.24
			1. 7-3A Government dry.	1. Dandapani Praharaj 2. Phimo Podhano.	$\frac{167}{1}$	$\frac{167}{10}$	$\frac{167}{3-B}$	$\frac{167}{2, 4, 5}$	0.35
			167-4 Government dry.	1. Bhima Podhano 2. Gudlu Gopinath Patro.	$\frac{167}{2}$	$\frac{167}{3-A}$	$\frac{167}{8, 10-A}$	168	0.27
			167-5 Government dry.	1. Agadhu Panigrahi 2. Notobaro Sahu. 3. Satyabadi Sahu.	$\frac{167}{4}$	$\frac{167}{3-A}$	$\frac{167}{6, 7, 19-B}$	$\frac{167}{9-A}$	0.39
			167-19A Government dry.	Raghunath Panda	$\frac{167}{4}$	$\frac{167}{6}$	$\frac{167}{10-B}$	168	0.13
									2.19

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

NOTIFICATION.

The 1st September 1942.

In exercise of the powers delegated to me under Government of Orissa. Development Notification No. 5434-D.C., dated the 17th July and in continuation of the previous notifications issued by me, I hereby direct that the export of rice and paddy from Gunupur taluk either by road or by rail, except under permit from the Subdivisional Officer, Rayaghada, be stopped for a further period of one month from 1st September, i.e., up to and including 1st October 1942.

J. S. WILCOCK,

District Magistrate, Koraput.

O R D E R.

The 6th September 1942.

I hereby order under powers of rule 81(a) of Defence of India Rules that on and from 15th August 1942 no paddy or rice should be taken out of the district of Balasore either by rail, boat, cart or motor vehicle or any other conveyance without a permit from the Subdivisional Officers concerned. This order will remain in force up to and including 31st October 1942. The quantity of paddy or rice that can be taken out without permit as personal belonging is limited to one maund.

H. LAL,

District Magistrate, Balasore.